## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No.34 of 2005 IN O.A. No.972 of 2004

New Delhi, this the 8th day of March, 2006

## HON'BLE SHRI SHANKER RAJU, MEMBER (J) HON'BLE SHRI N.D. DAYAL, MEMBER (A)

Union of India and others.	Review Applicants
(By advocate : Shri H.K. Gangwani)	
VERSUS	
Vrigu Bhattacharjee and Anr.	Review Respondents.
(None present even on second call)	

## ORDER (ORAL) >

## HON'BLE SHRI SHANKER RAJU, MEMBER (J):

There is no appearance on behalf of review respondents even on second call. We proceed in the matter in terms of Rule 16 of the Central Administrative Tribunal (Procedure) Rules, 1987. Accordingly, we have perused the pleadings on record and heard the contentions of the learned counsel for review applicants.

- 2. By an order dated 7.12.2004, OA 972 2004 was disposed of under Rule 16 of the Central Administrative Tribunal (Procedure) Rules, 1987 with an observation that original respondents (applicants in RA) have not filed their reply till 7.12.2004, whereas Shri H.K. Gangwani, learned counsel for review applicants states that reply has been filed on 3.12.2004 vide Diary No.10080 and the reply thereof has not been placed on record. As this requires dispensation of justice and it is equally important that averments of the respondents will be given credence before passing the order. Thus, in the interest of justice, order passed on 7.12.2004 in OA 972 2004 is recalled. Accordingly RA 34/2005 is allowed.
- 4. List OA for hearing on 21.3.2006.

(N.D. DAYAL) MEMBER (A) S. KAM (SHANKER RAJU) MEMBER (J)

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